CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2452/2001

New Delhi, this the 21st day of September, 2001 HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of:

Smt. Kela, W/o Late Shri Maha Ram, Ex. Technician Grade VI, 269, Madanpur Khadar, New Delhi.

... Applicant

(By Advocate: Sh. R.Narayanan)

Versus

- Council of Scientific & Industrial Research, Trough its Director-General, CSIR Building, Rafi Marg, New Delhi - 110001.
- Central Road Research Institute, through its Director, Delhi - Mathura Road, New Delhi - 110020.

... Respondents

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

This is an OA filed by the applicant seeking appointment compassionate grounds. The applicant's husband is stated have expired on 9.5.97. From that day onwards applicant been making representation for appointment of her Daya1 Singh on compassionate grounds. The application rejected by the respondents to consider the appointment compassionate grounds. Thereafter the applicant made representation to Hon'ble Minister for Science and Technology and the Chairman National Commission for SC/ST for appointment of her son Dayal Singh on compassionate grounds. The applicant was informed again that her application had considered and the Compassionate Appointment Committee which 12.3.2000 had not recommended the applicant's son to fit for appointment on compassionate grounds. The applicant was earlier informed vide letter dated

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15.1.99 rejecting the case of the applicant stating that his case do not fall within the object for such compassionate appointment since her son has attained the age of 35 years. It was a repeated representation and the applicant says that this cause of action has arisen when the subsequent representation had been rejected. The case of the applicant is clearly barred by time. Since her request was earlier rejected in 1999 the applicant did not come to Court within the prescribed period under Section 21 of the AT Act but prefered to make a representation before the Hon'ble Minister which was rejected again. It is a well-settled law that repeated representation donot extend the period of limitation.

However, applicant has made an application for condonation 2. of delay as well. On going through the application seeking of delay I find that there is no proper condonation explanation with regard to the application in approaching the Court within time rather in the application for condonation of delay the applicant is again pleading her financial condition and does not explain the delay. Even otherwise I will mention that since the applicant is making representations immediately after the death of her husband for the appointment of her son, she is very much conscious for her rights but she was knocking the wrong door as her application was rejected at first instance than also she kept on making repeated representations and did not approach the Court in time. Hence the OA is dismissed on the ground of limitation. No costs.

KULDIP SINGH)
Member (J)